

Annexure- 3															
Name of the Corporate Debtor: Ecstasy Realty Private Limited; Date of commencement of CIRP: 9 March 2026; List of Creditors as on: 31.07.2026															
List of secured financial creditors (other than financial creditors belonging to any class of creditors)															
(Amount in INR)															
Sr No.	Name of creditor	Identification number	Details of claim received		Details of claims admitted						Amount of contingent claims	Amount of any mutual dues, that may be set off	Amount of claims not admitted	Amount of claim under verification	Remarks, if any
			Date of receipt	Amount claimed (in Rs.)	Amount of claim admitted (in Rs.)	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1.	Catalyst Trusteeship Limited	U67100MH2007PLC174759	24 March 2026	23,12,68,39,772/-	23,12,68,39,772/-	Secured	-	-	No	100%					
	Total:			23,12,68,39,772/-						100%					

General Notes: 1. The Claim has been filed by Catalyst Trusteeship Limited, acting in its capacity as the Debenture Trustee in trust for the benefit of the Debenture Holders, namely Edelweiss Asset Reconstruction Company Limited, Ms. Rita Agrawal and Mr. Shobhit Jagdish Rajan. Mr. Shobhit J Rajan is a director of the Corporate Debtor whose powers stand suspended upon commencement of the CIRP. Accordingly, he qualifies as a related party within the meaning of Section 5(24) of the IBC. Further, in terms of Section 21(2) of the IBC, a financial creditor which is a related party of the Corporate Debtor shall not have any right of representation, participation, or voting in the meetings of the Committee of Creditors.

2. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.